

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No(s).34066-34067/2009

(From the judgement and order dated 04/09/2009 in CMRA No.226233/2009 in FA.NO.31/93 and in CMRA No.16971/1997 in FA.No.31/93 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS Respondent(s)
(With appln(s) for c/delay in filing process fee,substitution of
deceased respondent and prayer for interim relief and office
report)

Date: 05/01/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. TVS Raghavendra Sreyas, Adv.
 Ms. Pritha Sri Kumar, Adv.
 Mr. Nikhil Nayyar,Adv.

For Respondent(s) Mr. Rajesh Kumar, Adv.

Mr. Gunnam Venkateswara Rao ,Adv

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

Three weeks' time is allowed for filing rejoinder affidavit.

List thereafter.

[Usha Bhardwaj]
Court Master

[Veena Khera]
Court Master